

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.223 – CONT.A.(IBC)/15(AHM)2023  
in  
**CP(IB) 48 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State bank of India  
V/s  
Alok Industries Ltd

.....Applicant

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ashwin Singh, Adv.  
For the Respondent : Mr. Ankit Lohia, Adv. a/w Kewal Buddhdev i/b Sandip  
Solanki for R-2

**ORDER**

**CONT.A.(IBC)/15(AHM)2023**

Notice appears could not be served upon all respondents. Applicant is directed to file affidavit of service.

List for further consideration on 02.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**